

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

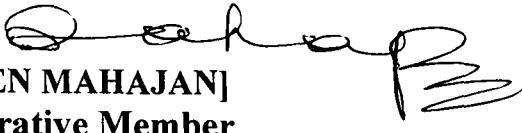
ORDER SHEET

APPLICATION No. of

Applicant(s):  
Advocate for  
Applicant(s) :

Respondent(s) :  
Respondent (s) :

Notes of the registry	Orders of the Tribunal
	<p><u>OA No.257/2015</u> <u>Date of Order : 15.12.2016</u></p> <p>Mr. B.L. Swami, counsel for applicant. Mr. K.S. Yadav, counsel for respondents.</p> <p>Heard both the counsels for some time.</p> <p>Learned counsel for the respondents stated that nothing survives in this OA, since the request of the applicant for considering his case for compassionate appointment has been acceded to by the respondents. His case will be considered by the next meeting on compassionate appointment. He referred to Annexures-R/1 and R/2 which have been issued to the applicant in the month of March and April, 2016 respectively, for seeking additional information/ documents from him.</p> <p>On the other hand, the learned counsel for the applicant stated that the applicant has already submitted the documents, as sought by the respondents vide Annexures-R/1 and R/2. He prayed that the OA may be disposed of with a direction to the respondents to consider the case of the applicant within a prescribed time frame.</p> <p>In view of the above submissions, I think it just and proper to dispose of this OA with a direction to the respondents to consider the case of the applicant for compassionate appointment in the next future vacancy as per the rules and guidelines of the Scheme.</p> <p>Accordingly, the OA is disposed of. No order as to costs.</p>

  
[PRAVEEN MAHAJAN]  
Administrative Member

R/C  
Boyer

R/C  
20/12/16